

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.114  
C.P.(IB)/205(AHM)2021

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

**Order delivered on ..27/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Rajesh Bohra, Advocate

For the Respondent :Mr. Raju Kothari, Advocate

**ORDER**

Since the constitutional validity of Section 94 of the IBC is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 20.12.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**